## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

8.

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 3.1,2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.212 of 2017 in CP (IB) No. 100/9/HDB/2017
NAME OF THE COMPANY	Ksheeraabd Construction Company Pvt Ltd
NAME OF THE PETITIONER(S)	Vijay Nirman Company Pvt Ltd
NAME OF THE RESPONDENT(S)	Ksheeraabd Construction Company Pvt Ltd
UNDER SECTION	9 of IBC

## Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
K. SURESH KUMAR .	Advocate	Suresh Knml e gmail. Com	K. Cer Ko
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## Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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ORDER

T. V. L. Narasionte Ras, Interim Revolutions Referenced m 9989523450, omneinsolverysolutions @ gmail.com

Heard Mr. K. Suresh Kumar, learned counsel for the Petitioner and Sri T.V.L. Narsimha Rao, IRP. The IRP Submits that the Hon'ble Supreme Court by order dt.15.12.2017 stayed the NCLAT Order, and requested to post the case on 15.2.2018. In view of the above, matter is posted to 15.02.2018.

**MEMBER (Tech)** 

**MEMBER (Judl)**